

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 49498/2023

(Arising out of impugned final judgment and order dated 10-07-2023 in CRLOP No. 15850/2022 10-07-2023 in CRLOP No. 15854/2022 10-07-2023 in CRLOP No. 16429/2022 10-07-2023 in CRLOP No. 16441/2022 10-07-2023 in CRLOP No. 17855/2022 10-07-2023 in CRLOP No. 18843/2022 passed by the High Court Of Judicature At Madras)

S. CYRIL ALEXANDER

Petitioner(s)

VERSUS

STATE REPRESENTED BY DR. V.K. PALANI & ANR. Respondent(s)
(FOR ADMISSION and IA No.257639/2023-EXEMPTION FROM FILING O.T. and IA No.257638/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.257640/2023-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Pvs Giridhar, Sr. Adv.
Mr. T. Sundar Ramanathan, AOR
Mr. Krishan Singhal, Adv.
Mr. Vivek Pandey, Adv.
Ms. Aastha Sardana, Adv.
Mr. S Sathia Chandran, Adv.
Mr. P T Geotom, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the Special Leave Petition is granted.

Heard the learned counsel appearing for the petitioner.

After having perused the copies of the advertisements, we are of the view that sub-Section (1) of Section 5 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (for short 'COTPA') was not applicable in this case. Hence, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)